

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511
Appeal.-227/252/ND/2023

IN THE MATTER OF:

Sadguru Finman Pvt. Ltd.

Vs.

RoC & Anr.

.....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 06.12.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Karan Gandhi, Mr. Manoj Kumar Garg, Advs.

For the Respondent : Mr. Kundan Roy, Adv.

For the RoC : Ms. Shankari Mishra, Adv. Niharika Tanwar, Advs.

ORDER

Ld. Counsel on behalf of the Appellant is present. Proxy counsel on behalf of the RoC is present and sought two weeks time to file their report. Time prayed for is granted. Mr. Kundan Roy, Adv. is present on behalf of the Respondent No. 2 and sought time to file reply and Vakalatnama. Time prayed for is granted. No one is present on behalf of the Income Tax Department at the time of hearing of the matter. Income Tax Department is once again directed to file their report. List the matter on **07.02.2024**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)